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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

M.A. NO. 1426/96
O.A. NO. 713/95

New Delhi this the 18th day of July, 96.

Hon'ble Mr. Justice A.P. Ravani, Chairman.

Hon'ble Mr. R.K. Ahooja, Member(A).

N. Manjunatha Prasad,
S/o Shri D. Narayan,
R/o 111, 4th Main, 4th Cross,
Mathikere,
Bangalore-560054.

..Applicant.

By Advocate Shri Vikas Singh with Shri Yunus Malik.

Versus

- Errors corrected
and trans ordered
typed.
Brought
not copy.*
1. Union of India through
The Secretary,
Ministry of Personnel, Public
Grievances and Pension,
Dept. of Personnel & Training,
North Block,
New Delhi-110001.
 2. The State of West Bengal through
its Chief Secretary,
Lal Bazar,
Calcutta.
 3. The State of Karnataka, through
its Chief Secretary,
Vidhana Soudha,
Bangalore.
- ..Respondents.

ORDER (ORAL)

Hon'ble Mr. Justice A.P. Ravani, Chairman.

The learned counsel for the applicant seeks permission to withdraw the application with the liberty prayed for in M.A. No. 1426/96. O.A. is permitted to be withdrawn with the liberty prayed for in the said M.A. The application stands disposed of as withdrawn.

Order Dasti.

R.K. Ahooja
(R.K. Ahooja)
Member(A)

'SRD'

APR
(A.P. Ravani)
Chairman

(100)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

M.A. NO. 1426/96
O.A. NO. 71395

New Delhi this the 18th day of July, 96

Hon'ble Mr. Justice A.P. Ravani, Chairman.

Hon'ble Mr. R.K. Ahooja, Member(A).

Rajinder Singh,
S/o Shri Amar Singh,
R/o 229, Police Colony,
Ashok Vihar,
Delhi-52.

...Applicant.

By Advocate Shri Vikas Singh with Shri Yunus Malik.

Versus

1. Commissioner of Police Delhi,
Delhi Police Headquarters,
MSO Building, IP Estate,
New Delhi.

"*Erroneous order*"

2. Senior Additional Commissioner of Police,
Armed Police, Delhi Police Headquarters,
MSO Building, IP Estate,
New Delhi.

3. Deputy Commissioner of Police,
JVth Bn. DAP Delhi, New Police Lines,
Kingsway Camp,
Delhi.

4. Deputy Commissioner of Police/FRRO,
Hans Bhawan, near ITO Building,
New Delhi.

...Respondents.

ORDER (ORAL)

Hon'ble Mr. Justice A.P. Ravani, Chairman.

The learned counsel for the applicant seeks permission to withdraw the application ~~as per~~ ^{with} the liberty prayed for in M.A. No. 1426/96. O.A. is permitted to be withdrawn ~~as per~~ ^{with} the liberty prayed for in the said M.A. The application stands disposed of as withdrawn.

Order Dasti.

R.K. Ahooja
(R.K. Ahooja)
Member(A)
'SRD'

A.P. Ravani
(A.P. Ravani)
Chairman